

**CUSTOMS, EXCISE & SERVICE TAX APPELLATE TRIBUNAL
MUMBAI**

WEST ZONAL BENCH, MUMBAI

Excise Appeal No. 77 of 2012.

(Arising out of Order-in-Appeal No.PIII/RS/287/2011 dated 30-09-2011 passed by the Commissioner of Central Excise (Appeals), Pune-III.)

NOVA MACINEREIES LTD

.....Appellant

61, CD Govt. Ind. Estate
Charkop, Kandivli (W)
Mumbai 400 067.

VERSUS

Commissioner of Central Excise – PUNE III

.....Respondent

ICE House, 41-A, Sasson Road
Opposite Wadia College
Pune 411 001.

APPERANCE:

Shri Roshil Nichani, Advocate for the Appellant
Shri S. Hasija, Supdt., Authorised Representative for the Respondent

CORAM:

HON'BLE MR. C J MATHEW, MEMBER (TECHNICAL)

HON'BLE DR. SUVENDU KUMAR PATI, MEMBER (JUDICIAL)

FINAL ORDER NO. A/85420/2020

Date of Hearing: 27-02-2020

Date of Decision: 27-02-2020

PER: CORAM

Learned Counsel submits that appellant had applied for coverage under the Sabka Vishwas (Legacy Dispute Resolution) Scheme 2019.

The liabilities have been settled in full and discharge certificate has been issued in the prescribed form.

2. We have heard Authorised Representative.

3. In accordance with section 127 (6) of Finance Act 2019, the appeal is dismissed as deemed to be withdrawn.

(Dictated and pronounced in open court)

(C J MATHEW)
MEMBER (TECHNICAL)

(DR. SUVENDU KUMAR PATI)
MEMBER (JUDICIAL)

John